SOUTHERN REGIONAL POWER COMMITTEEE

BENGALURU

Additional Comments of SRPC Secretariat on Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (First Amendment) Regulations, 2022:

Sl.No	Clause/Provisions in the Draft Regulations	Suggested modification	Remarks/comments
1	11. Amendment to Regulation 12 of the Principal Regulations: (1)Sub-clauses (a), (b),and (c) of Clause (1) of Regulation 12 of the Principal Regulations shall be substituted as under: "(a) ….., net metered ex-bus injection, in a time block in excess of GNA: ……	**This may be modified as below:** (a) …**,** net metered ex-bus injection, in a time block in excess of GNA and deemed GNA:	As per Clause (b) of Regulation No.37.8 of Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State transmission System) Regulations, 2022, the following is given below: *(b) Medium Term Open Access granted to the entities covered under Regulation 17.1 of these regulations, shall be considered as part of GNA deemed to have been granted to the concerned entities. The corresponding quantum shall be considered as* ***deemed GNA*** *for entity covered under Regulation 4.1 of these regulations with whom the entity under Regulation 17.1 has entered into PPA.* Hence, the deemed GNA may be considered for computing the Transmission Deviation For a generating station.

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